

F. No. QA-11023/9/2022-RARD-FSSAI (E-4935)
भारतीय खाद्य सुरक्षा एवं मानक प्राधिकरण
Food Safety and Standards Authority of India
(खाद्य सुरक्षा एवं मानक अधिनियम, 2006 के तहत स्थापित एक वैधानिक प्राधिकरण)
(A Statutory Authority established under the Food Safety & Standards Act, 2006)
(गुणवत्ता आश्वासन प्रभाग)
(Quality Assurance Division)
एफडीए भवन, कोटला रोड, नई दिल्ली-110002
FDA Bhawan, Kotla Road, New Delhi – 110002

दिनांक/Dated, 13 December, २०२३

आदेश/Order

Subject: QR code on test reports issued for Fortified rice (FR), Fortified Rice kernel (FRK) & Vitamin Premix for FRK -reg

In continuation to the order bearing file no QA-11023/9/2022-RARD-FSSAI-Part(1) (E-8226) dated 31st October 2023, IEC-34011/1/2021-IEC-FSSAI-Part(6) dated 08th Nov, 2023 and QA-11023/9/2022-RARD-FSSAI (C No.-4935) dated 16th Nov 2023, wherein all FSSAI notified laboratories approved for testing of Fortified rice (FR), Fortified Rice kernel (FRK) and Vitamin premix for Fortified rice kernel were directed to mandatorily upload the test reports of samples of FR, FRK and Vitamin premix for FRK on INFoLNET portal and FoSCoS portal.

2. In this regard, all the FSSAI notified laboratories approved by FSSAI for testing of Fortified rice (FR), Fortified Rice kernel (FRK) & Vitamin Premix for FRK are directed to provide QR code on all test reports issued by them which can be scanned using any QR scanning application available on mobile/any device to authenticate and reproduce the test report online. The same was communicated by NABL vide order dated 18/05/2021 (copy attached).

3. This issues with the approval of Competent Authority.

Digitally Signed by Sweety
Behera
Date: 13-12-2023 18:38:52
Reason: Approved

(स्वीटी बेहेरा)
(Sweety Behera)
निदेशक (गुणवत्ता आश्वासन)
Director (QA)
FSSAI, New Delhi

To (Through email):

1. The Secretary, Department of Food & PD, Ministry of Consumer Affairs, Food and Public Distribution, Krishi Bhawan, New Delhi - 110001.
2. The Chairman & Managing Director, Food Corporation of India, Headquarters, New Delhi - 110001
3. All Food Safety Commissioners
4. Regional Directors, FSSAI
5. All FSSAI notified laboratories
6. CEO, NABL

Copy for information to (Through email):

1. PS to Chairperson, FSSAI, New Delhi
2. PS to CEO, FSSAI, New Delhi
3. ED (RCD), FSSAI, New Delhi
4. CITO FSSAI, New Delhi-for upload on the FSSAI website

QA-11023/9/2022-RARD-FSSAI-Part(1) (E-8226)
भारतीय खाद्य सुरक्षा और मानक प्राधिकरण
Food Safety and Standards Authority of India
(खाद्य सुरक्षा और मानक अधिनियम २००६ के तहत स्थापित वैधानिक प्राधिकरण)
(A Statutory Authority established under Food Safety & Standards Act, 2006)
(गुणवत्ता आश्वासन प्रभाग)
(Quality Assurance Division)
एफ.डी.ए. भवन, कोटला रोड, नई दिल्ली- ११०००२
FDA Bhawan, Kotla Road, New Delhi-110002

Dated the 31st October, 2023

ORDER

Subject: Mandatory uploading of the test reports of the samples of Fortified Rice Kernel (FRK) and Vitamin-Mineral Premix for Fortified Rice Kernel on the Infolnet portal by FSSAI notified laboratories – reg.

As per regulation 9 of the Food Safety and Standards (Food Safety and Standards (Recognition and Notification of Laboratories) Regulations, 2017, it is mandatory for all the FSSAI notified laboratories to share the record of observations and upload the test report on the online platform of the Food Authority.

2. In this regard, all the FSSAI notified laboratories approved by FSSAI for testing of **Fortified Rice Kernel (FRK) and Vitamin-Mineral Premix for Fortified Rice Kernel** are directed to mandatorily upload the test reports of the samples of Fortified Rice Kernel (FRK) and Premix for FRK analysed by them on the Infolnet portal immediately after completion of the analysis on real time basis.

3. Further, all the laboratories are directed to submit monthly reports of the testing carried out by them of the samples of Fortified Rice Kernel (FRK) and Premix for FRK in the format given below to FSSAI on or before 5th of every month on the email ID - labs@fssai.gov.in:

Sample (FRK/Premix)	Number of samples	Number of compliant samples	Number of non-compliant samples	Reasons of non-compliance

4. In addition, in case of the non-compliant samples, the laboratories are directed to submit details of the manufacturer of the non-compliant samples.

5. The laboratories are also directed to keep the remnant samples of Fortified Rice Kernel (FRK) and Premix for FRK for atleast three months from the date of reporting in refrigerated condition (5 to 10 °C).

6. All the laboratories are directed to comply with the above mentioned directions failing which strict penal actions will be taken against the defaulting laboratories.

This issues with the approval of the Competent Authority.

स्वीटी बेहेरा

(स्वीटी बेहेरा)

(Sweety Behera)

निदेशक (गुणवत्ता आश्वासन)
Director (Quality Assurance)

To (Through email):

1. All concerned FSSAI Notified Laboratories
2. All Food Safety Commissioners
3. Regional Directors, FSSAI

Copy for information to (Through email):

1. PS to CEO, FSSAI, New Delhi
2. Secretary, DFPD, New Delhi
3. ED (RCD), FSSAI, New Delhi
4. Advisor (QA), FSSAI
5. Advisor (S&S), FSSAI
6. Director (Imports), FSSAI, New Delhi
7. CITO FSSAI, New Delhi-for upload on the FSSAI website

Dated, the 08th November, 2023

Order

Subject: Strengthening the Quality Control Mechanism of Fortified Rice, Fortified Rice Kernels [FRK] and Premix for FRK - reg.

FSSAI has received references from various stakeholders including Department of Food and Public Distribution, FRK manufacturers and Rice Millers etc. regarding strengthening of quality control mechanism for manufacturing and distribution of FRK and resultant Fortified Rice in the country. The existing regulatory mechanism of manufacturing of FRK and Fortified Rice has been reviewed and the following has been decided in the larger public interest and considering the fact that distribution of Fortified Rice through Public Distribution System is a program of National Importance:

a) FBOs manufacturing FRK and premix for FRK shall be required to obtain only FSSAI License [Central/State] and no new registration shall be allowed.

Further, existing FBOs who are operating under FSSAI Registration for the said products are directed to apply for Central/State License as per the eligibility. A transition time of **three months is hereby given to existing Registered FBOs to shift to license** and utilize the packaging and labelling materials, if any, failing which, the said two products shall be removed from their existing Registration Certificates [RC] to debar them from further manufacturing under RC, without any further notice.

b) Every batch of FRK premix and FRK manufactured by the concerned Manufacturing FBOs including those manufacturing on Registration Certificates, **shall be tested for relevant parameters as prescribed under FSSR and the test reports shall be uploaded on FoSCoS portal** by the FBO mandatorily. Further, during uploading of such reports, manufacturers of FRK and premix for FRK shall also submit self-declaration covering the details such as Source of Iron used and the blending ratio of FRK with Rice (i.e 1:50 or 1:100) for every batch of production of FRK on FoSCoS portal [<https://foscos.fssai.gov.in>]. The testing of FRK premix and FRK shall be carried out only through the FSSAI notified laboratories. [The details of notified labs may be accessed at <https://www.fssai.gov.in/cms/food-laboratories.php>] - A user manual to upload lab test report and declaration for source of iron used on FoSCoS portal is annexed.

c) Furthermore to ensure the traceability, Manufacturers of Fortified Rice and FRK shall procure raw materials [FRK and Premix] only from FSSAI licensed vendors with the **copy of lab report of the testing of FRK and Premix**, tested only through FSSAI notified labs.

2. The above directions shall come into force with immediate effect. This issues with the approval of the Competent Authority.

Enclosure: User Manual to upload lab test reports.


(Inoshi Sharma)
Executive Director (CS)

To

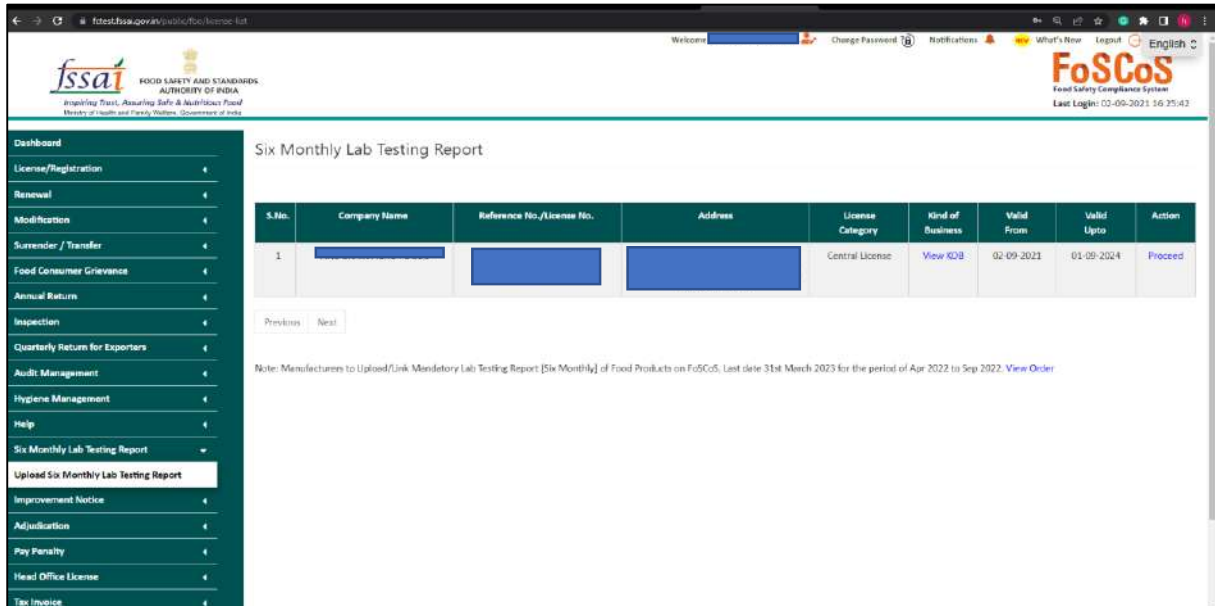
1. Commissioners of Food Safety of all States/UTs and Directors of all Regional Offices, FSSAI
2. All Food Business Operators involved in Manufacturing of FRK and Premix for FRK, Associations and Other Stakeholders
3. CTO, FSSAI- with a request for uploading on the FSSAI website.

Copy for information to:

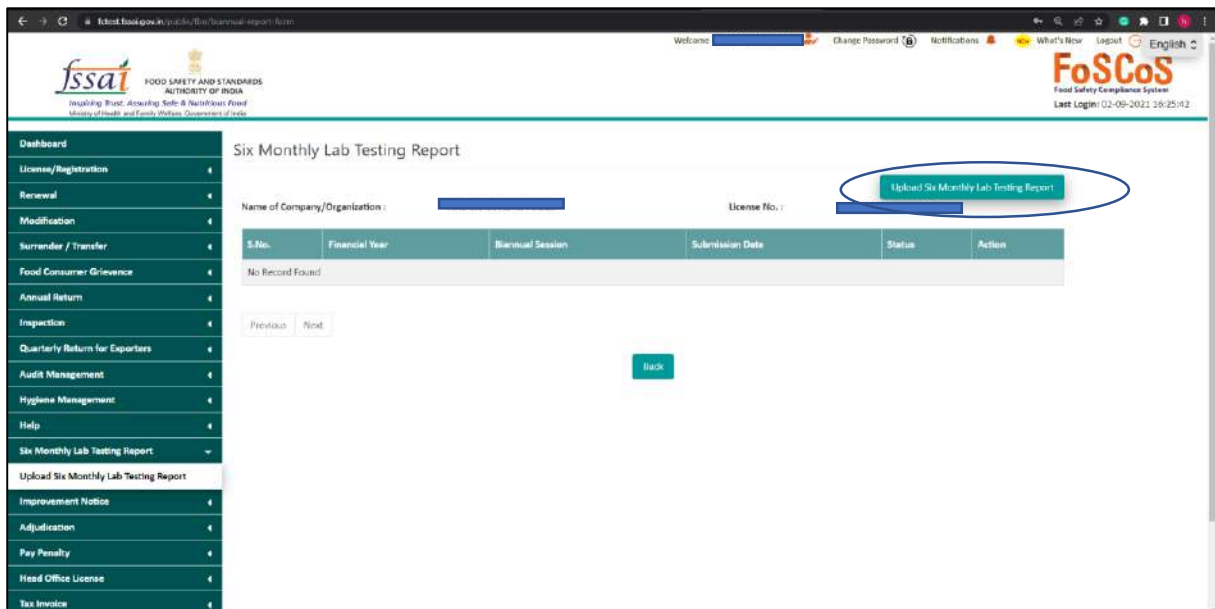
1. Secretary, DFPD
2. PPS to Chairperson, FSSAI
3. PS to CEO, FSSAI
4. Advisor (Quality Assurance), FSSAI

User Manual for uploading Lab Test Report

Step 1: Login to the FoSCoS account and navigate to the "Upload Six Monthly Lab Testing Report" option in the left menu panel, then click "Proceed."



Step 2: Then click on the green button labelled "Upload Six Monthly Lab Testing Report"



Step 3: Select the Financial Year and Session as demonstrated below, and then scroll down.

Fill Six Monthly Lab Testing Report

Six Monthly Lab Testing Report

Select Financial Year: 2023-2024

Select Session: Second Six Monthly Lab Testing Report Session(Oct-Mar)

PART A: GENERAL INFORMATION

Name and address of Licensee: [Redacted]

Address of the authorized premises for the manufacturing / Re-Packing of food products: [Redacted]

License No.: [Redacted]

Job Enrolled: Manufacturer - General Manufacturing, Manufacturer - Substances Added to Food

Part B: Product Information

Kind of Business: Manufacturer- General Manufacturing

S.No.	Food Category Name	Food Sub-Category Name	Product Name	Kind of Business	Action
06	Cereals and cereal products, derived from cereal grains, from roots and tubers, pulses,legumes and gith or soft core of palm tree, excluding bakery wares of food category 7.0	06.2 - Flours and starches (including soybean powder)	Whole Maize (Corn) Flour[06.2.2]	Manufacturer- General Manufacturing	View & Upload Report
08	Cereals and cereal products, derived from cereal grains, from roots and tubers, pulses,legumes and gith or soft core of palm tree, excluding bakery wares of food category 7.0	06.2 - Flours and starches (including soybean powder)	MAIZE STARCH[06.2.2]	Manufacturer- General Manufacturing	View & Upload Report

Step 4: Once you've scrolled down, you will find the option of “View & Upload Report” against the FRK and Premix of FRK. Click on "View & Upload Report"

9	05 - Cereals and cereal products, derived from cereal grains, from roots and tubers, pulses,legumes and gith or soft core of palm tree, excluding bakery wares of food category 7.0	06.2 - Flours and starches (including soybean powder)	Whole Maize (Corn) Flour[06.2.2]	Manufacturer- General Manufacturing	View & Upload Report
10	05 - Cereals and cereal products, derived from cereal grains, from roots and tubers, pulses,legumes and gith or soft core of palm tree, excluding bakery wares of food category 7.0	06.2 - Flours and starches (including soybean powder)	MAIZE STARCH[06.2.2]	Manufacturer- General Manufacturing	View & Upload Report

Kind of Business: Manufacturer- Substances Added to Food

S.No.	Food Category Name	Food Sub-Category Name	Product Name	Kind of Business	Action
1	99 - Substances added to food	99.5 - Nutrients and their preparations- Micronutrients specified under FSSAI and their preparations/premixes of nutrients, Fortified Rice Kernel	Fortified Rice Kernel[99.5]	Manufacturer-Substances Added Food	View & Upload Report

S.No.	Food Product Category	Sub Food Product Category	Product	Kind Of Business	Action
1	99 - Substances added to food	99.5 - Nutrients and their preparations- Micronutrients specified under FSSAI and their preparations/premixes of nutrients, Fortified Rice Kernel	Vitamin-Mineral Premix for Preparation of Fortified Rice Kernel (FRK)[99.5]	Manufacturer	View & Upload Report

Please Select One | Please Select One | Add/Edit Product | Select | Add

Back

Step 5: Enter the necessary information for your report as shown below.

Upload Six monthly lab testing Report

NIL production during this period Yes No

Batch No: Batch Date:

Expiry Date: Upload lab reports / Get Sample Report *
 No file chosen
Upload Document (Max File Size:5MB, Type:pdf,jpeg,jpg,png)

Mode of Labs: *
 FSSAI Notified Lab
 NABL Accredited Lab
 Own/In House Lab

Remarks: *

I/We declare that -

- I have read/understood the punishment provision under Section 61 of FOOD SAFETY AND STANDARDS ACT, 2006 "61. Punishment for false information. If a person, in connection with a requirement or direction under this Act, provides any information or produces any document that the person knows is false or misleading, he shall be punishable with imprisonment for a term which may extend to three months and also with fine which may extend to two lakh rupees."
- Source of iron used in FRK
- Recommended ratio of blending of FRK with Rice kernels

View Six Monthly Lab Testing Report

S.No.	Remark	View Document	Mode of Lab	Batch No	Batch Date	Expiry Date	Submission Date	Declaration	Action

Step 6: After clicking "Add Report," you will notice the added report displayed in a row, as illustrated below. You have the option to delete it before making the final submission. Finally, click on "Submit."

Mode of Labs: *
 FSSAI Notified Lab
 NABL Accredited Lab
 Own/In House Lab

Remarks: *

I/We declare that -

- I have read/understood the punishment provision under Section 61 of FOOD SAFETY AND STANDARDS ACT, 2006 "61. Punishment for false information. If a person, in connection with a requirement or direction under this Act, provides any information or produces any document that the person knows is false or misleading, he shall be punishable with imprisonment for a term which may extend to three months and also with fine which may extend to two lakh rupees."
- Recommended ratio of blending of FRK with Rice kernels

View Six Monthly Lab Testing Report

S.No.	Remark	View Document	Mode of Lab	Batch No	Batch Date	Expiry Date	Submission Date	Declaration	Action
1	first report	View	FSSAI Notified Lab	1	01-11-2023	04-11-2023	NA	I/We declare that - I have read/understood the punishment provision under Section 61 of FOOD SAFETY AND STANDARDS ACT, 2006 "61. Punishment for false information, if a person, in connection with a requirement or direction under this Act, provides any information or produces any document that the person knows is false or misleading, he shall be punishable with imprisonment for a term which may extend to three months and also with fine which may extend to two lakh rupees." ● Recommended ratio of blending of FRK with Rice kernels 1:50	Delete

Report uploaded successfully

Step 7: Once you've submitted the reports, you can access the submitted reports in the "Upload Six Monthly Lab Testing Report" section on the left menu panel. You can repeat the same procedure to add multiple reports for the same product.

The screenshot displays the FoSCoS (Food Safety Compliance System) portal. The header features the FSSAI logo and the text 'FOOD SAFETY AND STANDARDS AUTHORITY OF INDIA'. The sidebar menu on the left lists various options, with 'Six Monthly Lab Testing Report' expanded to show 'Upload Six Monthly Lab Testing Report'. The main content area is titled 'Six Monthly Lab Testing Report' and includes a table of submitted reports. A 'View & Add Report' link is circled in blue in the 'Action' column of the second row.

S.No.	Financial Year	Biannual Session	Submission Date	Status	Action
1	2023-2024	Second Six Monthly Lab Testing Report Session(Oct-Mar)	07-11-2023	Six Monthly Lab Testing Report Submitted	View & Add Report
2	2022-2023	Second Six Monthly Lab Testing Report Session(Oct-Mar)	18-03-2023	Six Monthly Lab Testing Report Submitted	View & Add Report

QA-11023/9/2022-RARD-FSSAI (C No.-4935)
भारतीय खाद्य सुरक्षा और मानक प्राधिकरण
Food Safety and Standards Authority of India
(खाद्य सुरक्षा और मानक अधिनियम २००६ के तहत स्थापित वैधानिक प्राधिकरण)
(A Statutory Authority established under Food Safety & Standards Act, 2006)
(गुणवत्ता आश्वासन प्रभाग)
(Quality Assurance Division)
एफ.डी.ए. भवन, कोटला रोड, नई दिल्ली- ११०००२
FDA Bhawan, Kotla Road, New Delhi-110002

Dated:16th November,2023

ORDER

Subject: Mandatory uploading of the test reports with source of iron in Fortified rice (FR), Fortified Rice kernel (FRK) & Vitamin Premix for FRK samples on the InFoLNet portal by FSSAI approved laboratories-reg.

1. In continuation to the order bearing file no. QA-11023/9/2022-RARD-FSSAI-Part (1) (E-8226) dated 31st October 2023, as per Regulation 9 (h) of the Food Safety and Standards (Recognition and Notification of the laboratories) Regulations 2018, it is mandatory for all the FSSAI notified laboratories to upload the test reports on the online platform (InfoLnet) of food authority.
2. In this regard, all the FSSAI notified laboratories approved by FSSAI for testing of Fortified rice (FR), Fortified Rice kernel (FRK) & Vitamin Premix for FRK shall clearly mention the source of iron in test reports and shall upload these test reports on the InfoLNet portal immediately after completion of analysis on real time basis.
3. The test report will be considered invalid, if the source of iron is not mentioned therein.
4. Further, it is directed that all Governmental food control authorities, or professionals themselves (self-inspection performed by producers and/or traders), officials from Department of Food and Public Distribution (DFPD), Food Corporation of India (FCI) shall mention the source of iron in the forwarding letter/ sample request form.
5. This issues with the approval of Competent Authority.

Digitally Signed by Sweety
Behera

स्वीटी बेहेरा 16-11-2023 17:55:34

Sweety Behera Approved

निदेशक/Director

(गुणवत्ता आश्वासन)

(Quality Assurance)

To (Through email):

1. The Secretary, Department of Food & PD, Ministry of Consumer Affairs, Food and Public Distribution, Krishi Bhawan, New Delhi - 110001.
2. The Chairman & Managing Director, Food Corporation of India, Headquarters,

New Delhi - 110001

3. All Food Safety Commissioners
4. Regional Directors, FSSAI
5. All FSSAI notified laboratories

Copy for information to (Through email):

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2. PS to CEO, FSSAI, New Delhi
3. ED (RCD), FSSAI, New Delhi
4. Director (Imports), FSSAI, New Delhi
5. CITO FSSAI, New Delhi-for upload on the FSSAI website



National Accreditation Board for Testing and Calibration Laboratories

(A Constituent Board of Quality Council of India)



18/05/2021

QR Code on the Test Reports / Calibration Certificates

Labs should provide QR code on all test reports/calibration certificates issued which can be scanned using any QR scanning application available on mobile / any devices to authenticate and reproduce the test report/calibration certificate online.

This will prevent the manipulation of test results/calibration data & the circulation of forged test report/calibration certificate in the market. Interest of the consumer / end user of the product and the reputation /Image of the lab are also protected.

N.Venkateswaran
CEO, NABL